Upgradation of Changrabandha customs station to a ICP

2809. DR. CHANDAN MITRA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government had decided to upgrade Changrabandha customs station at Indo-Bangladesh Border to a modern Integrated Check Post (ICP);

(b) if so, the present status thereof;

(c) the reasons for delay in implementation of the decision; and

(d) the steps taken by Government for setting up a modern ICP here in view of likely increase in workload on account of recent Bangladesh, Bhutan, India and Nepal (BBIN) transit treaty?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJIJU): (a) The Government has decided to upgrade 13 Land Customs Stations (LCS), including Changrabandha customs station at Indo-Bangladesh Border, into modern Integrated Check Posts (ICPs) in two Phases *i.e.* 7 LCS in Phase-I and 6 LCS in Phase-II by Land Ports Authority of India (LPAI).

(b) to (d) Changrabandha customs station is earmarked for development into an ICP in Phase-II after completion of Phase-I ICPs. Construction work for ICPs of Phase-I is under progress. Meanwhile, LPAI has initiated advance action for identification and acquiring of land for the ICPs to be developed under Phase-II. For ICP Changrabandha, land has been identified.

Amending provisions of Sixth Schedule
to fulfil aspiration of NE people

2810. SHRIMATI JHARNA DAS BAIDYA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that Government of India is examining to amend the provisions of Sixth Schedule of the Constitution in order to fulfil the aspiration of the people of the North East States, where Autonomous District Councils are functioning;

(b) if so, the main thrust of the proposed amendments;

(c) whether any such proposal for amendment of the provisions of 'Tripura Tribal Areas Autonomous District Council' has been received from the Government of Tripura and subsequently in the form of resolution from the Tripura Legislative Assembly; and